

Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016										
										(Amt in Rs.)
Sl. No.	Category of creditor	Summary of claims received		Summary of claims admitted		Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Details in Annexure	Remarks, if any
		No. of claims	Amount	No. of claims	Amount of claims admitted					
1	Secured financial creditors belonging to any class of creditors	-	-	-	-	-	-	-	1	
2	Unsecured financial creditors belonging to any class of creditors	-	-	-	-	-	-	-	2	
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	1	27,35,02,900	1	27,35,02,900	-	-	-	3	Claim is provisionally admitted *
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	1	61,42,500	1	61,42,500	-	-	-	4	Claim is provisionally admitted *
5	Operational creditors (Workmen)	-	-	-	-	-	-	-	5	
6	Operational creditors (Employees)	-	-	-	-	-	-	-	6	
7	Operational creditors (Government Dues)	1	4,37,947	1	4,37,947	-	-	-	7	Claim is provisionally admitted *
8	Operational creditors (other than Workmen and Employees and Government Dues)	3	6,27,90,625	2	6,27,90,625	-	-	-	8	Claim is provisionally admitted *
9	Other creditors, if any, (other than financial creditors and operational creditors)	0	0	0	0	0	0	0	9	
Total		6	34,28,73,972	5	34,28,73,972			-		

*Note: The claims are provisionally admitted and are subject to further determination/verification based on further information/documents as provided by financial creditor in response to our queries/clarifications sought, during the corporate insolvency resolution process, as per the provisions of the IBC. The claims may get revised as soon as may be practicable, when additional information warranting such revisions is produced, as per the requirements of Regulation 14(2) of the CIRP Regulations. As per Regulation 12 (1) of the CIRP Regulations, any creditor, who fails to submit a claim with proof within the time stipulated in the public announcement, may submit his claim with proof to the interim resolution professional or the resolution professional, as the case may be, up to the date of issue of request for resolution plans under regulation 36B or ninety days from the insolvency commencement date, whichever is later. The creditor shall provide reasons for delay in submitting the claim beyond the period of ninety days from the insolvency commencement. When additional information warranting such revision is submitted, and also any new claims admitted on account of financial creditors, the formation of CoC shall be changed, in terms of percentage of voting shares. Further, the claims are subject to confirmation with the books of accounts which have not been updated/provided by the Suspended Board of Directors of the Corporate Debtor.

Annexure – 3

Name of the corporate debtor: FASHION INFLUENCE CLOTHING INDIA PRIVATE LIMITED;
Date of commencement of CIRP: 22.11.2023; List of creditors as on: 17.01.2024

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	City Union Bank Limited	06.12.2023	27,35,02,900	27,35,02,900	Secured*	27,35,02,900	NA	No	97.80%	0	0	0	27,35,02,900	**
Total			27,35,02,900	27,35,02,900					97.80%				27,35,02,900	

** SECURITY INTEREST

Security for Rs. 125,00,000/-

First charge on the stocks and book debts of the company both present and future.

Stock of Readymade garments for men, women and kids, stored at Fashion Influence Clothing India (P)Ltd

- a) Plot No 1/1/27, Beri Street, Tirupati 517501 Chittoor District A P
b) RRB Complex, Shirdi Sai Nagar, Old N H Road, Near RTC Depot, Gudur 524101 Nellore 524101 A P
c) Plot No 13/272 Hospital Road, Gudur 524101, Nellore District
d) Plot No 16/4/59 Subedarpet Road, Opp Vijaya Dairy Nellore 524001 A P
e) Plot No 3/2/98 Darga Road, Naidupet, Nellore District 524126 A P
f) Plot No 6/29/12 A Lakshimpuram X Road, KVR Complex, Near KUB, Guntur 522403 A P
g) Plot No 29/1051/2 Palnad Road, Near RTC Bus stand, Velattur Cross, Vinukonda 522647 AP

Security for Rs. 23,75,00,000/-

Primary Security:

a) First charge on the stocks and book debts of the company both present and future.

Stock receivable as per statement from CD and bank deposit as maintained and updated by CD with City Union Bank.

Collateral Security: (additional collaterals as per CHG-1 as submitted on MCA)

- a) Land and building belonging to Mr. Balaji Revuri - situated at S. No. 1205/A, 1205/B, Plot No. 1, Part East Side D No. 16-13-501, Baram Nagar, Haranadhapuram, Nellore AP
b) House Site belonging to Smt. Uma Maheswari - situated at S. No. 1585-1, Pottupalem Panchayat Area, East Gudur, Nellore AP
c) Plot belonging to Smt. Ranjani B - situated at S. Nos 302-A1, 303-1, 306-3, 307-1 Thimmanagaripalen Village and Panchayat, Chillakuru Mandal, Nellore AP
d) House Site belonging to Mr. Srinivasulu Reddy Ch. - situated at Plot No. 1149, S No. 413 in Lakshmi Nagar, Kanuparthipadu Village, Near Golagamudi Road, Gudur, Nellore AP
e) Plot belonging to Mr. Chandrasekhar B. - situated at S No. 196 Ward No. 51, Near Door No. 90, Pothireddypalem Village, Kovur Mandal, Gudur, Nellore AP
f) Commercial land and building belonging to Venkata Krishna Reddy V - situated at S.No. 1493-B, 199, 1494-2, 1493-B, East Gudur Village, Potupalem Panchayat, Gudur, Nellore, AP
g) House site belonging to Mr. Srinivasulu Kondapalli - situated at Ward No. 6, Near to Door No. 27, S No. 799-P1, Poolathota Area, Gudur, Nellore AP
h) Land and building belonging to Mr. S. Purushothaman - situated at Plot No. 81, Block No 10 S. No. 319 TNHB, JJ Nagar, Mugappair Village, Ambattur Taluk, Chennai TN
i) Land and Building belonging to Smt. Swarnalatha S situated at Ward No. 9, Door No. 53 and 54, S No. 577/4 Pelliti Vari Street, Gudur, Nellore AP
j) Plot belonging to Mr. Chandrasekhar B. - situated at S No. 42-6, 42-10, 42-13, 42-15, 42-16, 42-18, 48-12, 48-13, 48-14, Plot No. 61, 62, 76, 76A, 92, 93, 94, 95, 95A, 96, 97 VBR Shar Avenue, Kudiri Village, Sullurupeta Mandal, Nellore AP
k) Plot belonging to Mr. Chandrasekhar B. - situated at S No. 40-2D, 42-5, 42-6, 48-12, Plot No. 1, 23,24,24A,83,86,87,88,89,103 situated at VBR Shar Avenue, Kudiri Village, Sullurupeta Mandal, SPSR Nellore AP
l) Plot belonging to Mr. Chandrasekhar B. - situated at S. No. 40-2D, 40-4, 42-6, 48-3, 48-4, 48-5 Plot No 2,3,4,5,21,22,25A,47,56,57 VBR Shar Avenue, Kudiri Village, Sullurupeta Mandal, Nellore AP
m) Plot belonging to Mr. Chandrasekhar B. - situated at S No. 40-2D, 42-6, 42-10, 42-13, 42-15, 42-16, 42-18, 48-12, 48-13, 48-14, Plot No, 59A, 99, 100, 101, 118, 122, 123, 24, 125, 126 127 situated at VBR Shar Avenue, Kudiri Village, Sullurupeta Mandal, Nellore AP 524121
n) Plot belonging to Mr. Bimavarapu Srinivasulu Reddy - situated at S No. 41-15, 42-3, 42-5, Plot No, 84, 85, 104, 105, 106, 107, 108, 109, 110, 111 VBR Shar Avenue, Kudiri Village, Sullurupeta Mandal, Nellore AP
o) Plot belonging to Mr. Bimavarapu Srinivasulu Reddy - situated at S No 427, 42-8 42-9, 42-11, 42-12, 42-14, Plot No. 63, 64, 65, 70,71, 72, 73,74,75,82,19,120,121,128, VBR Shar Avenue, Kudiri Village, Sullurupeta Mandal, Nellore AP.

Annexure – 4

Name of the corporate debtor: FASHION INFLUENCE CLOTHING INDIA PRIVATE LIMITED;
Date of commencement of CIRP: 22.11.2023; List of creditors as on: 17.01.2024

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	%					
								voting share in CoC					
1	Sai Deepti Reddy Cherukuru	14.12.2023	61,42,500	61,42,500	Unsecured	NA	No	2.20%	0	0	0	61,42,500	Note 1
TOTAL			61,42,500	61,42,500				2.20%				61,42,500	

Note 1: In addition to the publication made on 25.11.2023, the IRP has published the Form A in Andhra Pradesh edition - Tirupathi covering Nayudupetti, Gudur and Nellore (CD godown and other site places) in Telugu language on 09.12.2023. The said publication was delayed as the location of godown and shops were unknown earlier as well as due to the Cyclone Michaung in the said region. Pursuant to the Public Announcement dated 09.12.2023, the IRP received 1 claim from a Financial Creditor of the Corporate Debtor. Verification of the claim has been carried out and the claim has been provisionally admitted as mentioned in note above. The said Financial Creditor has been included in the Committee of Creditors.

Annexure – 7

Name of the corporate debtor: FASHION INFLUENCE CLOTHING INDIA PRIVATE LIMITED;
Date of commencement of CIRP: 22.11.2023; List of creditors as on: 17.01.2024

List of operational creditors (Government dues)

Sl. No.	Details of claimant		Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim under verification	Amount of claim not admitted	Remarks, if any
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% voting share in CoC, if applicable					
1	Employees' State Insurance Corporation	Ministry of Labour and Employment	06.12.2023	4,37,947	4,37,947	Unsecured	No	0.00%	0	0	4,37,947	0	Refer note on summary sheet
TOTAL				4,37,947	4,37,947			0.00%			4,37,947		

Annexure – 8

Name of the corporate debtor: FASHION INFLUENCE CLOTHING INDIA PRIVATE LIMITED;
Date of commencement of CIRP: 22.11.2023; List of creditors as on: 17.01.2024

List of operational creditors (Other than Workmen and Employees and Government Dues)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	Smartpaddle Technology Pvt. Ltd.	06.12.2023	6,07,95,205	6,07,95,205	Unsecured	NA	NA	No	0.00%	0	0	0	6,07,95,205	Note 1
2	Sai Deepti Reddy Cherukuru	14.12.2023	13,90,420	13,90,420	Unsecured	NA	NA	No	0.00%	0	0	0	13,90,420	Note 2
2	Uma Ram Clothing Co	15.12.2023	6,05,000	6,05,000	Unsecured	NA	NA	No	0.00%	0	0	0	6,05,000	Note 2
TOTAL			6,27,90,625	6,27,90,625					0.00%				6,27,90,625	

Note 1: Smartpaddle Technology Pvt. Ltd. is the Applicant.

Note 2: In addition to the publication made on 25.11.2023, the IRP has published the Form A in Andhra Pradesh edition - Tirupathi covering Nayudupetti, Gudur and Nellore (CD godown and other site places) in Telugu language on 09.12.2023. The said publication was delayed as the location of godown and shops were unknown earlier as well as due to the Cyclone Michaung in the said region. Pursuant to the Public Announcement dated 09.12.2023, the IRP received 2 claims from two Operation Creditor of the Corporate Debtor. The claim has been provisionally admitted.